



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 2067/2020

This the 14th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Arvind Kumar Sharma, (Aged about 58 years),
S/o Brij Bhushan Sharma,
R/o E-701, Ajnara Integrity Raj Nagar Extension,
Ghaziabad – 201002.

... Applicant

(through Mr. R. S. Kalkal, advocate)

Versus

1. Union of India,
Through its Secretary,
Ministry of Science and Technology,
Dept. of Science and Technology,
Technology Bhawan, New Mehrauli Road,
New Delhi – 110015.
2. The Director-General,
CSIR, Anusandhan Bhawan,
2, Rafi Marg,
New Delhi – 110001.
3. The Joint Secretary (Admin),
CSIR Hqrs 2 Rafi Marg,
New Delhi – 110001.

... Respondents

(Mr. Rajpal Singh , Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

After arguing the OA at some length, learned counsel for the applicant sought permission of the Tribunal to withdraw the OA without any prejudice to the right of the applicant to make representation to the Competent Authority with reference to the APAR of the specific years duly indicating the reasons.

2. Permission is accorded. The OA is dismissed as withdrawn, leaving it open to the applicant to pursue the remedies in accordance with law. There shall be no order as to costs.

(**Mohd. Jamshed**)
Member (A)

(**Justice L. Narasimha Reddy**)
Chairman

cc/lg/ankit/sd